

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

4. C.P.(IB)-2468(MB)/2018

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021**

NAME OF THE PARTIES: - Admind Media Solutions
V/s
Bharat Infrastructure & Engineering Pvt Ltd

Section 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Pritesh Burad appeared for the Petitioner. None appeared from the side of the Corporate Debtor. He submitted that the Corporate Debtor has taken various dates/opportunities for settling the outstanding amount approximately Rupees Three Lakhs, but the same is yet to be finalized. Ld. Counsel is directed to intimate next date of hearing to the Corporate Debtor and Corporate Debtor is directed to reply within one week if already not replied. **List the matter on 3rd May 2021.**

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Dated this the 23rd day of March 2021
ANKIT

Sd/-
H.P. CHATURVEDI
Member (Judicial)